

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No.12/2009

- Subject : Combining Stage-I (3 × 210 MW) and Stage-II (4× 210 MW) of NLC-Thermal Power Station-II generating station for the limited purpose of scheduling and UI computation and also to consider special treatment of Mines' load in the case of Generating Stations owned by NLC.
- Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
- Date of Hearing : 17.3.2009
- Petitioner : Neyveli Lignite Corporation Limited,
Neyvelli House, 135, EVR Periyar Road,
Kilpauk, Chennai-600 010
- Respondents : TNEB, PCKL, KSEB, PED, TCAP, SRLDC, SRPC
- Parties present : Shri N.A.K. Sarma, Advocate
Shri R. Suresh, NLC
Shri E. Gnanaprakasam, NLC
Shri R Krishnaswami, TNEB

1. The petitioner, NLC Ltd. has filed this application with the following prayers

- (a) To take on record the present petition filed by NLC in respect of Combining Stage-I (3 × 210 MW) and State-II (4 × 210 MW) of NLC – Thermal Power Station-II generating station for the limited purpose of scheduling and UI computation and also to consider special treatment of Mines' load in the case of Generating Stations owned by NLC.
- (b) To allow NLC to combine Stage-I (3 × 210 MW) and State-II (4 × 210 MW) of NLC – Thermal Power Station-II generating station for the limited purpose of scheduling and computation.

- (c) To approve the methodology suggested by NLC for special treatment of NLC Mines.
 - (d) To pass such order(s) as deemed fit by the Hon'ble Commission.
2. The Commission heard the learned counsel for the petitioner.
 3. The Commission admitted the petition and directed the petitioner to serve copy of the petition on the respondents, if not already done, latest by 25.3.2009. The respondents are to file their replies by 15.4.2009 and the petitioner may file its rejoinder, if any, by 30.4.2009.
 4. The petition shall be notified for hearing on 12.5.2009.

Sd/-
K. S. Dhingra
Chief (Legal)